

(b) Among other short term and long term measures, steps are taken from time to time to maximise generation from the existing generating stations and to expedite commissioning of on-going projects.

Recommendation of Law Commission on Benami Transactions

2070. SHRI YASHWANT BOROLE:
SHRI JYOTIRMOY BOSU:
SHRI VASANT SATHE:
SHRI EDUARDO FALEIRO:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) has the Central Government accepted the recommendation of Law Commission in its 57th Report in regard to benami transactions, if so, details thereof; and

(b) if so, how is it in public interest that instead of banning such transactions they are being proposed to be allowed by legal processes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) The recommendation of the Law Commission in its 57th Report in regard to benami transactions is still under the consideration of the Central Government.

(b) Does not arise.

Pile Cloth Order Cancelled

2071. SHRI KUMARI ANANTHAN: Will the DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE be pleased to state:

(a) whether the supply order for pile fabric in the handloom sector has been cancelled, which would result in unemployment of over 1000 persons engaged in this; and

(b) the reasons for doing so and the quantum of pile cloth that was being supplied by the handloom sector annually?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): (a) and (b). Out of one supply order for 15,000 metres placed in May 1975, a small quantity of 1477.80 metres was cancelled, as it could not be supplied for more than three years despite repeated extension of delivery date. Another order, however, for 22,000 meters stands placed on this firm in May 1978. So the question of unemployment of workers in this sector does not arise.

The quantum of supply by the handloom sector has been as under:

In 1976	..	5860.70 metres
In 1977	..	1168.20 metres
In 1978	..	2843.50 metres

राजस्थान के बांसवाड़ा और डुंगरपुर जिलों के गांवों का विद्युतीकरण

2072. श्री हीरामाई: क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

(क) राजस्थान के बांसवाड़ा और डुंगरपुर के विछड़े जिलों में अब तक कितने गांवों का विद्युतीकरण किया गया है और छठी पंचवर्षीय योजना के दौरान कितने गांवों का विद्युतीकरण करने का प्रस्ताव है;

(ख) क्या यह सच है कि मुख्यतः कृषि प्रधान जिलों के 75 प्रतिशत गांवों का अब तक विद्युतीकरण नहीं किया गया है; और

(ग) यदि हां, तो इसके क्या कारण हैं और सभी जिलों के सभी गांवों का अब तक विद्युतीकरण कर दिया जाएगा?

उर्जा मंत्री (श्री पी० रामचन्द्रन): (क) और (ख) गांवों के विद्युतीकरण के सम्बन्ध में स्थिति नीचे दी गई है:—

जिला	गांवों की कुल संख्या	विद्युतीकृत गांवों की संख्या
बांसवाड़ा	1,439	395
डुंगरपुर	825	249

छठी पंचवर्षीय योजना के दौरान गांवों के विद्युतीकरण के लिए कार्यक्रम तैयार नहीं किया गया है।

(ग) बोर्ड ने सूचित किया है कि ई० एच० टी० और उप-पारेषण प्रणाली का विस्तार करने के लिए आवश्यक धन उपलब्ध न होने और ग्राम विद्युतीकरण के लिए निधियां भी सीमित होने के कारण इन जिलों में और गांवों का विद्युतीकरण करना संभव नहीं हुआ।

भगर अपेक्षित साधन उपलब्ध हुए तो राज्य के सभी जिलों के सभी गांवों का विद्युतीकरण 1988-89 तक कर देने की आशा बोर्ड की है।

Reserves of Manganese and Chromite Ore

2073. SHRI K. RAMAMURTHY: Will the Minister of STEEL AND MINES be pleased to state:

(a) the details of new areas which have been identified as having reserves of manganese ore;

(b) the details of areas in Tamil Nadu in which chromite ore deposits have been located; and

(c) the steps being taken to exploit these ore deposits?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) No new areas as such have been identified. New reserves have been established by further investigation in areas already leased in Orissa; Maharashtra and Madhya Pradesh.

(b) Chromite occurrences are known in Sittampundi belt in Salem district and Attamalai, Periamani Malai, Korappadi, Mallanayakan Palaiyam and Solavanur areas in Coimbatore district of Tamil Nadu.

(c) The manganese ore areas are already being exploited. Chromite deposits of Tamil Nadu are small and of inferior grade. It is, however, reported that samples have been collected from a private leasehold in Salem district for trial and test purposes.

Holding of By-Election in Chickamagalur

2074. SHRI P. VENKATASUR-BAIAH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to hold the bye-election to Lok Sabha from Chikamagalur Parliamentary Constituency in the near future;

(b) if not, the reasons thereof; and

(c) by what time Government propose to hold the bye-election?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) to (c). Two election petitions are presently pending before the Karnataka High Court wherein the petitioners, besides praying for a declaration that the election of Smt. Indira Nehru Gandhi is void, have also prayed that Shri Veerendra Patil, who also contested the disputed election as a candidate of the Janata Party, be declared duly elected. In view of the pendency of the said petitions the Election Commission has decided to wait for at least a period of six months for the disposal of the election petitions on the basis of the provisions contained in section 86(7) of the Representation of the People Act, 1951. Thereafter, if there is no stay order by the High Court, the Election Commission would decide the matter depending upon the various administrative and other considerations to hold the bye-election at the appropriate time. Meanwhile, the Commission has decided that the electoral rolls of the Chikamagalur Parliamentary Constituency should be revised intensively with reference to 1st January, 1979 as the qualifying date, and the programme for such intensive revision is under consideration of the Election Commission in consultation with the Chief Election Officer of Karnataka.